

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 165/TT/2013

Subject : Approval of transmission tariff for LILO of existing Bangalore- Salem 400 kV S/C at Hosur under System Strengthening-XVIII in Southern Regional Grid

Date of Hearing : 13.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Karnataka Power Transmission Corp. Ltd. and 14 others

Parties present : Shri S.S. Raju, PGCIL,
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

The representative of petitioner submitted as under:-

- i) The petition has been filed for approval of tariff for LILO of existing Bangalore-Salem 400 kV S/C at Hosur. This is part of Southern Region System Strengthening- XVIII for the tariff block 2009-14 period;
- ii) As per investment approval dated 4.6.2012, the project is scheduled to be completed within 29 months from the date of investment approval, i.e. by 1.12.2014. The asset was anticipated to be commissioned in November, 2013, but the asset was commissioned on 1.2.2014. The project has been completed within the timeline of 24 months specified in the Appendix to the 2009 Tariff Regulations and hence it qualifies for additional return on equity of 0.5%;



iii) No reply has been received from the respondents.

2. The Commission observed that the petitioner has implemented the project under System Strengthening-XVIII, though initial approval was under System Strengthening-VI, and desired to know whether the petitioner has taken the approval of Board of Directors for the change of scope. The representative of the petitioner submitted that there is no change in scope. LILO of existing Bangalore-Salem 400 kV line of around 10 km., part of SRSS-XVIII, was originally envisaged in multi-circuit line along with Electronic city- Hosur line. After discussion in the Standing Committee, it was decided that Electronic city- Hosur line would not be taken up due to serious ROW problems caused by high level of urbanization and due to techno-economic reasons.

3. The Commission directed the petitioner to submit a copy each of (a) investment approval of SRSS-XVI and (b) intimation to Board in regard to change of scope of work.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

